

**NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **22.02.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT : SHRI R.VARADHARAJAN, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER – TECHNICAL**

IA/MA/IBA/TCP/CP/CA No : MA/2/2021 IN MA/1/2021 IN CP/577/2018
NAME OF PETITIONER : K B Barath Singh
NAME OF RESPONDENT : Muthuiah Thevar Rajapandian (Liquidator)
M/s Aeon Paper Mills Pvt Ltd
SECTION : Rule 11 Of NCLT Rules 2016

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ORDER

Mr. R.Ramasubramaniam Raja, Advocate for the Applicant is present through Video Conferencing Platform.

Ld. Advocate for the Applicant represents that this Application has been filed by the erstwhile Directors of the Corporate Debtor. Because of audio glitches the matter was passed over and to be called at 4.15 PM even though being a motion case. When the matter was initially called, Mr. Jesus Moris Ravi, Advocate represented the Liquidator. At that time it was clearly mentioned by Ld. Advocate for the Liquidator that the apprehension expressed by Ld. Advocate for the Applicant is not correct as the property of the Corporate Debtor is only being auctioned as per the notice issued by the Liquidator calling for bids and for which the date of auction has been fixed on 24.02.2020. The said statement made by the Liquidator stands recorded.

In the circumstances, the apprehension as expressed by the Ld. Advocate for the Applicant seeking for urgent orders can not to be sustained.

In any case, we give an opportunity to the Liquidator to file his reply to this Application as filed by one of the erstwhile Directors of the Corporate Debtor within a period of two (2) weeks from today. However, we are not inclined to pass any interim orders in relation to sale which has been fixed on 24.02.2020 and let the auction go as contemplated.

Post this matter on **16.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)